

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

NOTIFICATION

Dated Shillong, the 19th March, 2019

No.LJ(B).21/2014/18 – For the purpose of the “Rules for the Administration of Justice and Police in the Garo Hills”, the Governor of Meghalaya is please to appoint Smti Pearla T.D.Sangma, MCS, Extra Assistant Commissioner as Assistant to the Deputy Commissioner, North Garo Hills District, Resubelpara and further, under rules 16 of the Rules and the Order aforesaid invest her with the powers of the Judicial Magistrates 1st Class as defined in the Code of Criminal procedure, 1973 (Central Act No.2 of 1974) within North Garo Hills District with immediate effect and till she holds the said post.


(E.M.Donn)

Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.

Memo.No.LJ (B).21/2014/18-A,

Dated Shillong, the 19th March, 2019

Copy forwarded to: -

1. The Director of Printing & Stationery, Meghalaya, Shillong for publication of Notification in the Meghalaya Gazette.
2. The District Magistrate, North Garo Hills District, Resubelpara. This has a reference to his letter No.NGHD/Judl/10/2014/63, dt.11.03.2019.
3. The Personnel & A.R. (A) Department.
4. Smti Pearla T.D.Sangma, MCS. Extra Assistant Commissioner, North Garo Hills District, Resubelpara.
5. The Data Entry Operator, Law (A) Department for uploading the notification the Law Department website.
6. Office copy.

By order etc...,


Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.
